

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MSA DEVELOPERS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>MSA DEVELOPERS PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	24/05/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL2013PTC252698
5.	Address of the registered office and principal office (if any) of corporate debtor	A-44, Ground Floor, Shakarpur New Delhi East Delhi-110092
6.	Insolvency commencement date in respect of corporate debtor	11 <sup>th</sup> October, 2019 (Order received on 15 <sup>th</sup> October, 2019)
7.	Estimated date of closure of insolvency resolution process	07 <sup>th</sup> April, 2020 (from 11 <sup>th</sup> October, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rabindra Kumar Mintri Reg No: IBBI/IPA-001/IP-P00707/2017-2018/11194
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b><u>Not for Communication purpose:</u></b> <b>Address:</b> JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi- 110034 <b>Email:</b> mintri_ca@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b><u>For Correspondence purpose:</u></b> <b>Address:</b> JD-18-B, Near Ashiana Chowk, Pitampura, New Delhi- 110034 Claims can be filed on: url: <a href="https://www.marketclear.in/#/MSA-DEVELOPERS">https://www.marketclear.in/#/MSA-DEVELOPERS</a> Email: msa.cirp@gmail.com
11.	Last date for submission of claims	28 <sup>th</sup> October, 2019 (from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Pramod Kumar Gupta 2. Anil Tayal 3. Pawan Kumar Agrawal
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>a) Relevant Forms:</b> Mentioned at Point 5 below; <b>b) Details of Authorised Representatives:</b> 1. Mr. Pramod Kumar Gupta <b>Address :</b> B-1/10, Lower Ground Floor, Hauz Khas, South, New Delhi- 110016 <b>Email Id:</b> variety.financial@gmail.com 2. Mr. Anil Tayal <b>Address :</b> 201, Sagar Plaza, District Centre, Laxmi Nagar, New Delhi- 110092 <b>Email Id:</b> caaniltayal@gmail.com 3. Mr. Pawan Kumar Agrawal <b>Address :</b> Ground Floor ,1-2/37a, Ekta Square, Dda, Kalkaji, New Delhi- 110019 <b>Email Id:</b> irp@ppglegal.com

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of MSA Developers Private Limited on 11th October, 2019.
2. The creditors of M/s MSA Developers Private Limited, are hereby called upon to submit their claims with proof on or before 28th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Home Buyers] in Form CA.
5. The claims may be submitted in their specified forms. Form B – Operational Creditor (Other than Workmen/Employee); Form C – Financial Creditor; Form CA – Financial Creditors in a class; Form D – Workmen/Employee; Form E – Authorised Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>
6. Submission of false or misleading proofs of claim shall attract penalties.

Date: October 17, 2019  
Place: Delhi

**Rabindra Kumar Mintri**  
(Insolvency Professional)  
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Rabindra Kumar Mintri  
Insolvency Professional

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